

at its sitting held on the 29th March, 1988."

(iv) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 29th March, 1988."

(v) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 29th March, 1988."

12.11 hrs.

#### BILLS AS PASSED BY RAJYA SABHA

SECRETARY GENERAL : Sir, I lay on the Table the following Bills, as passed by Rajya Sabha :

- (1) The Tamil Nadu State Legislature (Delegation of Powers) Bill, 1988.
- (2) The Tamil Nadu Agricultural Service Co-operative Societies (Amendment of Special Officers) Amendment Bill, 1958.
- (3) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1988.

12.11½ hrs.

#### COMMITTEE ON PUBLIC UNDERTAKINGS

[English]

##### Thirty-ninth Report

SHRI VAKKOM PURUSHOTHAMAN (Allepey) : Sir, I beg to present the

Thirty-ninth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Thirtieth Report on Steel Authority of India Limited—Salem Steel Plant.

#### BUSINESS ADVISORY COMMITTEE

[English]

##### Fifty-first Report

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): Sir, I beg to present the Fifty-first Report of Business Advisory Committee.

12.12 hrs.

[SHRI SARAD DIGHE *in the Chair*]

12.12 hrs.

STATEMENT RE : DECISION OF GOVERNMENT TO BRING CERTAIN PROVISIONS IN DIRECT TAX LAWS (AMENDMENT) ACT, 1988 INTO EFFECT FROM 1.4.1990

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA) : The Hon'ble Members would recall that while presenting the Central Government's Budget for 1988-89, in paragraph 93 of his speech (Part B) F.M. had mentioned about the Direct Tax Laws (Amendment) Bill, 1987, which was passed during the last session of the Parliament, and referred to the main points that have emerged for Government's consideration on the basis of the representations received by the Government from various quarters. The first point mentioned in this para is about the new law relating to assessment of partnership firms. The other three matters pertain to levy of 30 per cent additional tax, provisions relating to charitable trusts/voluntary agencies, etc. and reopening of assessments.